

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (C) No.6242 of 2019**

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Abhinav Kumar, A.C. to
M. K. Roy, Advocate

For the Respondents:

Order No.04

Date: 06.09.2021

This case is taken up through video conferencing.

Mr. Abhinav Kumar, learned counsel appearing on behalf of the petitioner, submits that some of the defects, as pointed out by the office, have already been removed.

Office to verify the same.

It, however, appears that the petitioner has not yet filed deficit court fee.

Learned counsel for the petitioner undertakes to remove remaining defect(s), as pointed out by the office, including payment of deficit court fee within a period of two weeks.

In view of the aforesaid undertaking, put up this case under appropriate heading after two weeks.

Sanjay/

(Rajesh Shankar, J.)